IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.57 of 2020

Abhay Kumar Singh .... …. Petitioner
Versus
The Union of India & Others .... Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. A.K. Das, Advocate
For the Respondents : Ms. Shresha Sinha, A.C. to A.S.G.I.

05/26.06.2020 Heard Mr. A.K. Das, learned counsel for the petitioner and Ms. Shresha Sinha, A.C. to A.S.G.I., Mr. Rajiv Sinha, learned counsel for respondents-Union of India.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for respondents is directed to file counter affidavit within a period of four weeks.

Post this matter on 25th August, 2020.

Till the next date of listing, there shall not be any recovery in view of Annexure-15 to the writ petition.

(Sanjay Kumar Dwivedi, J.)

Anit